

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**CP/CA No. 14(ND)/2017  
Appeal**

**IN THE MATTER OF:**

**SAIL**

.... **APPLICANT / PETITIONER**

**Vs**

**Registrar of Companies**

.... **RESPONDENT**

**SECTION:**

**Under Section 252(3)**

**Order delivered on 16.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President**

**S.K. MOHAPATRA  
Hon'ble Member (T)**

**For the Petitioner(s): Ms. Jaya Tomar, Advocate**

**For the Respondent(s): Ms. Easha Kadian, Advocate for Income Tax Dept.**

**ORDER**

The instant appeal has been filed against the order passed by the Registrar of Companies striking off the name of M/s. Sharma Tube Mills Private Limited, A-14, Jhilmil Industrial Area, G.T. Road, Shahdara, Delhi-110095. The aforesaid company is not impleaded as a party-respondent.

On the oral request made by the learned counsel for the appellant we permit the impleadment of M/s. Sharma Tube Mills Private Limited through its erstwhile Directors namely (1) Mrs. Shakuntala Sharma, W/o Shri J.D. Sharma, (2) Mr. Yatendra Sharma, S/o Shri J.D. Sharma, Both R/o - B-87, Vivek Vihar, Delhi - 110095 and (3) Mr. Amar Singh, S/o Shri Deep Chand Pal, R/o - Village Shahibabad Industrial Area, P.O. Jhandapur, District Ghaziabad, U.P. as party-respondents.

Amended memo be filed by the appellant within two days.

Let notices be served on added respondents returnable on 01.03.2018.

List for further consideration on 01.03.2018.

Sd/-

**(M. M. KUMAR)  
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)**